

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

35.

C.P.(IB)/270(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 12.07.2024

NAME OF THE PARTIES: Shri Bhagwan Projects Private Limited
Vs
Gannon Dunkerley And Company Limited

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Counsel for the Corporate Debtor present.
2. Counsel for the Corporate Debtor seeks one week's time to file reply. Time granted subject to payment of Rs. 25,000/- (Rupees Twenty-five Thousand only) through 'Bharatkosh' account. Copy of the reply to be served upon the Operational Creditor well in advance of the next date of hearing.
3. List this matter on 21.08.2024.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)